

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 14228/2019

Jawab Do Sarkar

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. Aditya Jain, Ms. Neha Gyamlani
For Respondent(s) : Mr. S.K. Saini for Mr. R.P. Singh, AAG
Ms. Sonali Khatri for Mr. Amit Kuri for
JDA

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL**

Order

13/11/2019

It appears from the additional affidavit filed by the petitioner that though most/all of the coaching institutes do not have necessary fire clearance and fire safety equipments as is required which is evident from the various inspection reports. Additional documents to the additional affidavit have been filed by counsel for the respondents.

Learned counsel for the respondent-State is directed to file an affidavit indicating that what steps they have taken to ensure compliance of fire safety regulation. Accordingly, State in particular- the UDH Department, JDA as well as Chief Fire Officer of the Nagar Nigam are directed to file affidavit indicating that all the compliances have been made pursuant to the inspection carried out in particular at Zone No.5, Jaipur.

We further direct the JDA to carry out similar inspection in all other zones indicating what effective steps have been taken to

ensure that safety requirement of coaching institute is fulfilled in the interest of the students.

The affidavit be filed within two weeks.

List the matter after three weeks.

(MAHENDAR KUMAR GOYAL),J

(INDRAJIT MAHANTY),CJ

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RAJASTHAN HIGH COURT



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